

Government of India
 Ministry of Commerce & Industry
 Department of Commerce
 Directorate General of Foreign Trade
 Udyog Bhawan

Notification No. 50/2015-2020
New Delhi, Dated: 5 February, 2018

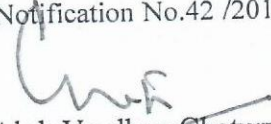
Subject: Amendment in import policy condition of pepper classified under Chapter 09 of ITC (HS), 2017–Schedule–1(Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby in partial modification of the policy, amends the Notification No.42 /2015-20 dated 6th December, 2017 imposing policy condition of Minimum Import Price (MIP) of Rs 500 on CIF basis per kg on imports of “pepper” classified under EXIM Code 090411 and 0904 1200 under Chapter 09 of ITC (HS), 2017 – Schedule – 1 (Import Policy) as under:

Exim Code	Item Description	Policy	Existing Policy Condition	Revised Policy Condition
0904 11 20	Light black pepper	Free	Provided CIF value is Rs.500/- and above per Kilogram	<p>Provided CIF value is Rs.500/- and above per Kilogram.</p> <p>However, imports under Advance Authorisation Scheme are exempted from the MIP condition when import is for extraction of oleoresin, for re-export, by the manufacturer exporters only, subject to the following condition:</p> <p>a. Light black pepper berries shall have a minimum piperine content of 6% for import into India under AAS for oleoresin.</p> <p>b. The samples shall be drawn by Customs and tested at Spices Board's Quality Evaluation Labs for piperine content as per the ISO 5564 method.</p> <p>c. The yield assessment for oleoresin for AAS shall be done as per the ISO 1108 method at the Quality Evaluation Lab of Spices Board.</p> <p>d. The manufacturer exporters, who import pepper under AAS, for</p>

				oleoresin purpose shall submit the details of import of pepper viz. quantity of pepper imported, quantity of oleoresin produced, quantity of oleoresin re-exported, balance stock available as well as the details of usage/disposal of spent material on a monthly basis to the Spices Board.
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3. **Effect of this Notification:** Import policy of **Light black pepper** classified under EXIM Code 0904 11 20 under Advance Authorisation Scheme is laid down, in partial modification of the Notification No.42 /2015-20 dated 6th December, 2017.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade

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